

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NOBLE PUBLICITY SERVICE
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Noble Publicity Service Private Limited
2.	Date of incorporation of corporate debtor	28/06/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74300MH1994PTC079260
5.	Address of the registered office and principal office (if any) of corporate debtor	101/102 HETAL ARCH S V RD MALAD WEST MUMBAI MH 400064 IN
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 04/11/2019 Date of Receipt: 11/11/2019
7.	Estimated date of closure of insolvency resolution process	02/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Ms Pooja Piyush Kabra Reg No: IBBI/IPA-001/IP P00826/2017-18/11411
9.	Address and e-mail of the interim resolution professional, as registered with the Board	601, Sidhi Harmony, Building No. Ndr28, Opposite Building No. 87, Near R S Mani Supershop, Tilaknagar, Mumbai City, Maharashtra - 400089 Email Id: rathipoojar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra 400069 Email Id: cirpnoblepublicity@gmail.com
11.	Last date for submission of claims	25/11/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: Not Available

Pooja Kabra



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NOBLE PUBLICITY SERVICE PRIVATE LIMITED on November 4th, 2019. (Order Received on 11/11/2019)

The creditors of NOBLE PUBLICITY SERVICE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before November 25th, 2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not available), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13(Not available), to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Ms Pooja Piyush Kabra
Reg No: IBBI/IPA-001/IP P00826/2017-18/11411
Date: 13/11/2019
Place: Mumbai

Pooja Kabra

